

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1041 of 2020**

**IN THE MATTER OF:**

**M.P. Industrial Development Corporation**

**...Appellant**

**Versus**

**Jagdish Parulkar & Ors.**

**...Respondents**

**Present:**

**For Appellant: Ms. Rati Tandon and Mr. Karan Kohli, Advocates.**

**For Respondents: Ms. Mrinali Prasad, Advocate with Mr. Jagdish Kr. Parulkar, CA for R-1.**

**Mr. Jasdeep Singh Dhillon, Advocate for R-2 & 3.**

**O R D E R**  
**(Through Virtual Mode)**

**21.01.2021:** Ms. Mrinali Prasad, Advocate appears on behalf of Respondent No.

1. Mr. Jasdeep Singh Dhillon, Advocate appears on behalf of R-2 & 3. Service is complete. Reply affidavit filed by Respondent No. 1 is taken on record. Respondent Nos. 2 & 3 may file their reply within two weeks. Rejoinder thereto, if any, may be filed within two weeks thereof. Short written submissions, not exceeding three pages, supported by compilation of relevant judgments, may also be filed by the parties alongwith the pleadings.

Post the appeal 'for admission (after notice)' on **25<sup>th</sup> February, 2021.**

The interim direction shall continue till next date of hearing. However, it being brought to our notice by learned counsel for Respondent No. 2 and 3 that

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the Appellant has disconnected the water supply to the unit, we direct the Appellant to restore the water supply to the Successful Resolution Applicant subject to payment of current usage charges on monthly basis w.e.f date of restoration of water supply. This shall be without prejudice to the rights of the Appellant regarding past dues that may be admissible. In the event of Regulations requiring Respondent No. 2 and 3 to apply for restoration of water supply in a prescribed format, it may be done in accordance with such Regulations.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Kanthi Narahari]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*